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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 574/97

Date of Order: 29.4.97

BETWEEN:

- | | |
|----------------------------|----------------------|
| 1. V.Ravikrishna | 8. G.Kondaiah |
| 2. P.Nagalakshmi | 9. M.Ramachander Rao |
| 3. P.Nirmala | 10. T.Susheela |
| 4. Elizebeth Cristian | 11. Nagarjuna Rao |
| 5. B.Murali Krishna Murthy | 12. G.Appalachary |
| 6. C.Karunya | 13. G.Venkateswarlu |
| 7. T.Raghavendra | 14. K.Koteswara Rao |
| | .. Applicants. |

AND

1. Union of India, rep. by its Secretary to Govt., Dept. of Postal, New Delhi.
2. The Director General (Postal), New Delhi.
3. The Chief Post Master General, A.P.Circle, Hyderabad.
4. Senior Supdt. of Post Offices, Hyderabad City Division, Hyderabad. .. Respondents.

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|-----------------------------|---------------------|
| Counsel for the Applicants | .. Mr.N.Saida Rao |
| Counsel for the Respondents | .. Mr.V.Vinod Kumar |

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

ORDER

)(Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) (

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Heard Mr.N.Saida Rao, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

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declarations and

2. This OA is filed praying for the directions to the respondents to :

(a) declare that the Proceedings ^{of} for the 4th respondent herein issued in No.8-II/RTPPA/Dlgs/94, dt. Hyderabad-I the 18.12.96, is illegal, arbitrary and discriminatory and against the fundamental rights of the applicants herein and violative of articles 14 and 16 of the Constitution of India and quash or set aside the same;

(b) consequently to declare that the non-implementation of the judgement delivered in OA.No.360/86 dated 26.10.87 on the file of this Hon'ble Tribunal in the light of the TA.No.82/86 dt. 16.12.96 on the file of Jabalpur Bench as it is implemented in the Madya Pradesh Circle by granting all benefits i.e. Revision of pay, reckoning of service and other service benefits pertaining to them in favour of the applicants in the said OA, is illegal, arbitrary and discriminatory and against the rules and regularions;

(c) consequently direct the Respondents herein to implement the judgement of this Hon'ble Tribunal delivered in OA.No. 360/86 dt. 12.10.87 in favour of the applicants herein as TA.82/86 was implemented in Madhya Pradesh Circle by granting all benefits as directed therein, and direct the respondents to grant all the benefits as was granted in Madhya Pradesh Circle i.e. Revision of Pay, reckoning of service, arrears of salary with reference to the initial appoints of the applicants herein.

3. When the OA was taken up for consideration the learned counsel for the applicant submitted that he is withdrawing this OA and hence permission may be granted to withdraw.

4. In view of the above submission the OA is disposed of as withdrawn. No costs.

(B.S. JAI PARAMESHWAR)
Member (Judl.)

(R.RANGARAJAN)
Member (Admn.)

Dated: 29th April, 1997

(Dictated in Open Court)

sd

29/4/97

D.R. (3) 13.552

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Copy to:-

1. The Secretary to Govt. Dept of Postal, Union of India, New Delhi.
2. The Director General (Postal), New Delhi.
3. The Chief Post Master General, A.P.Circle, Hyd.
4. Senior Supdt of Post Offices, Hyderabad City Division, Hyd.
5. One copy to Sri. Saide Rao, advocate, CAT, Hyd.
6. One copy to Sri. V.Vinod kumar, Addl. CGSC, CAT, Hyd.
7. One copy to Deputy Registrar(A), CAT, Hyd.
8. One spare copy.

Rsm/-

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12/6/97

(8)

TYPED BY _____ CHECKED BY _____
COMPILED BY _____ APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. NIGRAJAN : M(A)

AND

THE HON'BLE SHRI D.S. JAI PARAMESHWAR:
M(J)

DATED: 29/4/97

ORDER/JUDGEMENT

R.A./C.P./M.A.No.

IA

O.A.No. 574/11

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज/DESPATCH
10 JUN 1997
हैदराबाद ब्याचकीट
HYDRABAD BEN